Transfer of prisoners

1915. SHRI NANDI YELLAIAH: Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

(a) whether the Migrants Rights Council (MRC) has sought the implementation of 2011 agreement between India and the United Arab Emirates on transfer of those sentenced, saying it would help about 1,200 Indian prisoners languishing in the Gulf Nation;

(b) if so, according to the bilateral agreement signed on November 23, 2011, whether Indians in UAE jails are given a choice of serving their remaining term in Indian prisons; and

(c) if so, the number of such prisoners that had been repatriated to India, so far and the details of measures taken with immediate effect to repatriate all such imprisoned prisoners on a war-footing to India?

THE MINISTER OF OVERSEAS INDIAN AFFAIRS (SHRI VAYALAR RAVI): (a) Yes, Sir. Migrants Right Council had sought the implementation of the Agreement.

(b) In the context of India-UAE bilateral agreement on transfer of sentenced persons, prisoners have the option of serving their remaining term in Indian jails, subject to fulfilling other conditions of the agreement.

(c) No request has so far been received from Indian prisoners who are lodged in jails of United Arab Emirates.

Monitoring of recruitment agencies for employment abroad

1916. SHRI SHADI LAL BATRA: Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

(a) the number of complaints received against recruitment agencies duping the people for promised employment abroad;

(b) the names and details of such agencies during the last two years, State-wise;

(c) whether Government proposes to set up a regulator to regulate and monitor the functioning of these placement agencies; and

(d) if so, the details and reaction of Government thereto?